

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 105
Company Appeal 119/252/ND/2024

IN THE MATTER OF:

Assistant Commissioner of Income Tax

...APPELLANT

Vs.

**Registrar of Companies (Viramah Real
Estate India Pvt. Ltd.)**

...RESPONDENT

Section
U/s 252

Order delivered on 04.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Appellant/IT Department:

:Adv Puneet Rai, SSC along with
Adv Nikhil Jain, Advs.

For the RoC

:Adv Aakash Sharma

ORDER

This is an appeal under Section 252 of the Companies Act, 2013, filed by Income Tax Department seeking restoration of the Respondent company.

Heard the Ld. Counsel on behalf of the Appellant. Issue notice to the Respondents for filing their reply and appearance. Notice be issued by all means and proof of service be filed. List the matter on **05.09.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)